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Madras District Municipalities (Amendment) Act, 1950 23 of 1950

[25 October 1950]

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PREAMBLE

An Act further to amend the Madras District Municipalities Act, 1920.

Whereas it is expedient further to amend the Madras District Municipalities Act, 1920 (Madras Act V of 1920), for the purposes hereinafter appearing; It is hereby enacted as follows:--

1. For Statement of Objects and Reasons, see Fort St. George Gazette dated the 19th September 1950, Part IV-A, page 369.

1. Short title and commencement :-

- (1) This Act may be called the Madras District; Municipalities (Amendment) Act, 1950.
- (2) It shall come into force at once:

Provided that in respect of any municipal council which is in existence at the commencement of this Act, section 2 shall not

come into force--

- (a) until the date of the next ordinary elections thereto; or
- (b) if the council is dissolved or superseded before the date aforesaid, until the date of the first elections to the council after such dissolution or supersession.

2. [Incorporated] :-

[Amendments made by this section have been incorporated in Madras Act V of 1920.]

- 3. Extension of term of office of councillors of district municipalities expiring on the first November 1950 and first November 1951:-
- (1) The State Government shall have power to direct that the term of office of the councillors of any municipality constituted under the Madras District Municipalities Act, 1920 (Madras Act V of 1920), which under the law now in force extends up to noon on the first day of November 1950 or on the first day of November 1951 shall extend instead up to noon on such date as may be fixed by them.
- (2) The State Government may, from time to time, advance or postpone any date fixed under sub-section (1) and fix another date instead.
- (3) No date fixed under sub-section (1) or sub-section (2) shall be later than the first day of November 1952.
- 4. Date of elections and term of office of councillors whose present term is extended up to any date other than the first November :-

Where any date other than the first day of November of any year is

fixed under section 3, the provisions of the Madras District Municipalities Act, 1920 (Madras Act V of 1920), shall have effect, subject to the following modifications, namely:--

- (a) The State Government shall cause elections to be held to every municipality concerned, so that the newly elected members may come into office on the date fixed as aforesaid.
- (b) The term of office of the newly elected councillors shall, subject to the provisions of the Madras District Municipalities Act, 1920 (Madras Act V of 1920), and the Madras District Municipalities and Local Boards (Amendment) Act, 1921, expire at noon on the first day of November immediately succeeding the expiry of three years from the date referred to in clause (a).

5. Power to remove difficulties :-

If any difficulty arises in giving effect to the provisions of this Act, or of the Madras District Municipalities Act, 1920 (Madras Act V of 1920), as amended by this Act, the State Government may, as occasion may require, by order, do anything which appears to them necessary for the purpose of removing the difficulty.